

ture to be taken up during the Fourth Plan period commencing from 1st April, 1969. This will be dovetailed into the final Fourth Plan document being drawn up by the Planning Commission.

(b) Government, in the public sector, will set up an Aromatics project and a Naphtha Cracker plant based on naphtha from the Gujarat Refinery. Similarly there are plans for putting up an aromatics project in phases at Barauni, Bihar based on the naphtha available from the Barauni Refinery.

Mineral oil in Gujarat

4749. SHRI S. M. SOLANKI : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) the production and consumption of mineral oil in Gujarat State at the end of 1968;

(b) the qualities of various analysed hydro-carbon components of the oil; and

(c) the requirements of mineral oil in Gujarat State ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) By 'Mineral Oil' presumably 'Refined Petroleum Product' is meant. The production of refined petroleum products from the Koyali refinery during 1968 was 2,507,962 tonnes. State-wise consumption figures are not available.

(b) No analysis of the petroleum products to determine the various Hydro-carbon components has been carried out.

(c) Requirements of Gujarat State have not been separately estimated.

School Health Service Scheme

4750. SHRI D. V. SINGH : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING

AND URBAN DEVELOPMENT be pleased to state :

(a) the total number of schools covered by the School Health Services in Delhi;

(b) the reasons for not extending this scheme to all the schools in Delhi; and

(c) the total number of students covered under this scheme during 1967-68 ?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : (a) 345 Schools.

(b) Limitation of resources.

(c) 1,23,412 students.

Promotion of G. D. M. O S.

4751. SHRI TUKARAM GAVIT : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the replies given to Unstarred Question Nos. 2739 and 5766 on the 5th and 26th August, 1968 respectively and state :

(a) when Government propose to publish the list of promotions of G. D. M. O. Grade II officers to G. D. M. O. Grade I Officers since it has completed its initial constitution;

(b) whether Officers so promoted are authorised to draw increase in their pay and allowances from the date they complete five years of regular service as G. D. M. O. Grade II; and

(c) whether it is a fact that the delay in publication of the above promotion list has caused financial loss to the concerned officers in fixation of their seniority and pay in the Indian Medical and Health Service Scheme since it has come into being from the 1st February, 1969 ?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : (a) The

initial constitution of the G. D. O. Grade I of the Central Health Service is not yet entirely complete. The question of promoting officers of the G. D. O. Grade II of the C. H. S. who have since completed five years service as on in the 1st February, 1969, to the G. D. O. Grade I of the C. H. S. has, however, already been taken up for consideration in consultation with the Union Public Service Commission.

(b) The officers will be entitled to the pay of G. D. O. Grade I with effect from the date they are actually appointed thereto.

(c) No, Sir.

Automatic Vote Recording Equipment

4752. SHRI SURAJA BHAN : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether a new Air-conditioning Plant has been installed for the automatic vote recording equipment Control Room in Lok Sabha and if so, the total expenses incurred thereon;

(b) how many times the German engineers were called upon to check up proper working of the Voting System and the expenditure incurred on them since the installation of this equipment;

(c) whether the Workcharged staff (electrician and wireman) attached with this equipment have been entrusted with photography work which is in addition to their normal duties and if so, whether they have been duly compensated for this extra work;

(d) whether it is a fact that the above workcharged staff had to perform overtime duty during the years from 1963 to 1966; but no overtime allowance has so far been paid to them and if so, reasons thereof; and

(e) whether the overtime allowance is being paid regularly now and if not, the reasons thereof ?

**THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY**

PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes, Sir. An expenditure of Rs. 66,576 has been incurred on the Air-Conditioning plant upto 28th February, 1969 and a further sum of Rs. 2,278 is likely to be spent during March, 1969.

(b) Twice, once during January, 1964 and again in September, 1967. An expenditure of Rs. 5,000 and Rs. 8,144 respectively was incurred on these two occasions.

(c) Yes, Sir. However this is not in addition to the normal duties as their main functions are to attend to the photographic work connected with the operation of the AVR equipment and to assist the expert tele-communication staff. A sum of Rs. 100 has been sanctioned to each as honorarium for 1968 considering the specialised nature of their work.

(d) Yes, Sir. Overtime allowance could not be paid as the Wireman and Electrician work on the maintenance side and the workcharged staff on the maintenance side are not, according to the existing orders, eligible for overtime allowance.

(e) The question of extending the overtime allowance to the workcharged staff engaged on the maintenance side is separately under consideration.

“No-Objection Certificate” to the C. P. W. D. Staff of Electrical Wing

4753 SHRI S. D. SOMASUNDARAM : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 1505 on the 3rd March, 1969 and state :

(a) whether it is a fact that a Certificate of continuation of temporary service/appointment is required to be produced to the Employment Exchanges for registration for higher posts;

(b) whether it is also a fact that ‘No objection Certificate’ is required for Central Government Servants holding technical posts